

जनसामान्यांची महाशक्ती

बवशक्ति

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मुंबई, गुरुवार, १५ जून २०१७

FORM-A (PUBLIC ANNOUNCEMENT)

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
"ZENITH COMPUTERS LIMITED"

RELEVANT PARTICULARS	
1. NAME OF CORPORATE DEBTOR	ZENITH COMPUTERS LIMITED
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	20-05-1980
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, MUMBAI, MAHARASHTRA
4. CORPORATE IDENTITY NUMBER	CIN: L72900MH1980PLC022652
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Plot No.EL-117, 1ST FLOOR, TTC AREA, MAHAPE, MIDC, NAVI MUMBAI-400710
6. INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	12-06-2017
7. ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	08-12-2017
8. NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	NAME : MR. CHETAN T. SHAH ADDRESS : OFFICE NO. 3, WING-A, GROUND FLOOR, SATYAM SHOPPING CENTRE, M.G. ROAD, GHATKOPAR (EAST), MUMBAI-400077 EMAIL : ip.zenith@cactisoo.com REG NO. : IBBI/IPA-001/IP-P00026/2016-17/10059
9. LAST DATE OF SUBMISSION OF CLAIMS	26-06-2017

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process (CIRP) against ZENITH COMPUTERS LIMITED on 12/06/2017.

The Creditors of Zenith Computers Limited, are hereby called upon to submit a proof of their claims on or before 26-06-2017 to the interim resolution professional at the address mentioned against item 8. The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means. The claims may be submitted in the Scheduled Forms B,C,D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Mumbai
Dated : 13-06-2017

Sd/-
Mr. Chetan T. Shah
Interim Resolution Professional

Chetan T. Shah

Reg. No. IBBI/IPA-001/IP-P00026/2016-17/10059



THE TIMES OF INDIA

THE TIMES OF INDIA, GOA
THURSDAY, JUNE 15, 2017

TIMES NATION

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लोकभाशेंत लोकांचो आवाज

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बिरेस्तार, 15 जून 2017

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Interim Resolution Professional

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THE FREE PRESS JOURNAL
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Place : Mumbai	Sd/-
Dated : 13-06-2017	Mr. Chetan T. Shah Interim Resolution Professional



Chetan T. Shah
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(Handwritten Signature)